

**GOVERNMENT OF INDIA  
FINANCE AND COMPANY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:5944  
ANSWERED ON:02.05.2003  
INCOME TAX EXEMPTIONS  
PUSHPDAN SHAMBHUDAN GADHAVI

**Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:**

(a) whether any representation has been received from Government of Gujarat to extend the time limit of exemption under 80(G) of the Income-Tax Act for receipt and utilisation of donation made to the NGO`s and charitable trusts for relief and rehabilitation of earth quake affected areas of Gujarat; and

(b) if so, the details thereof and the action taken by the Government thereon?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI GINGEE N. RAMACHANDRAN)

(a) Yes sir.

(b) The Government of Gujarat has requested that the time limit for utilisation of donations received by charitable trusts, institutions and funds for providing relief to the victims of the Gujarat earth quake may be extended by another year to 31.3.2004. The representation is under consideration.